

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.319/MP/2026 along with IA No. 114/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Central Transmission Utility of India Limited qua the revocation of the connectivity granted to the Petitioner.

Petitioner : Saimaa Solar Private Limited (SSPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SSPL
Shri Abhishek Munot, Advocate, SPPL
Shri Tushar Nagar, Advocate, SPPL
Ms. Mandakini Ghosh, Advocate, SPPL
Ms. Neha Dabral, Advocate, SPPL
Ms. Purvi Shrivastava, Advocate, SPPL
Ms. Nitika Redhu, SPPL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

The learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking to quash and set aside the revocation notice dated 10.6.2026 issued by the Respondent/CTUIL revoking the connectivity granted to the Petitioner's Project on the ground that the Petitioner failed to meet the requirement of Regulation 11A(2) of the GNA Regulations (i.e. requirement of achieving the Financial Closure (FC)). The learned senior counsel, while referring to the chronology of events, submitted that the cut-off date for achieving the FC was 22.2.2026 and that on 19.2.2026 itself, i.e., before the cut-off date, the Petitioner submitted the necessary documents demonstrating FC for the capacity of its connectivity. In terms of the timelines set out in CTUIL's Advisory, CTUIL was required to review the FC documents and revert with any queries/clarifications within 15 days, and this timeline was also retained in the Detailed Procedure issued by CTUIL on 10.4.2026. However, CTUIL sent an e-mail seeking certain clarification/rectification as regards the Petitioner's FC only on 30.4.2026, which was inadvertently missed by the Petitioner. However, upon receiving a reminder from CTUIL on 11.5.2026, the Petitioner, by e-mail dated 12.5.2026, responded to some of the clarifications sought by CTUIL and requested



time till 25.5.2026 to submit the amended loan agreement and respond to its observation on the net worth of the Parent Company. Anticipating a delay in the submission of these documents/clarifications and to demonstrate its *bona fides*, the Petitioner, by e-mail dated 21.5.2026, also requested CTUIL to permit it to remit the amount equivalent to Conn BGs in lieu of invoking such BGs. The learned senior counsel submitted that on 28.5.2026, all the requisite documents/clarifications were submitted demonstrating the FC for its Project; however, without even considering them, CTUIL, on 10.6.2026, proceeded to revoke the connectivity of the Petitioner. The learned senior counsel further submitted that the Petitioner had also approached the Hon'ble Delhi High Court by WP(c) No. 8147 of 2026, *inter alia*, seeking an urgent interim stay on the revocation notice and the invocation of Conn BGs, which has now been withdrawn; however, in terms of orders passed by the Hon'ble High Court, there is an interim stay on the operation of revocation notice till 14.7.2026. The learned senior counsel also submitted that the Petitioner is pressing for a limited interim direction to CTUIL not to reallocate the bay/connectivity granted to the Petitioner, or create any third-party rights in respect of the Petitioner's connectivity at Bikaner III PS during the pendency of the present Petition.

2. The representative of the Respondent/CTUIL submitted that as per Regulation 11A(2) of the GNA Regulations, the Petitioner was required to achieve the FC by 22.2.2026, and while the Petitioner had submitted the FC documents on 19.2.2026, CTUIL by e-mail dated 30.4.2026 had raised certain queries concerning such documents, requesting the Petitioner to submit the revised documents within 7 working days, which the Petitioner failed to do so.

3. After hearing the learned senior counsel for the Petitioner and the representative of CTUIL, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioner, who may file their rejoinder(s), if any, within three weeks thereafter.

(c) The quantum corresponding to the Petitioner's 150 MW connectivity at Bikaner III PS shall not be allocated to any third parties till the next date of hearing/until further orders.

4. CTUIL is directed to examine the Financial Closure documents submitted by the Petitioner vide communication dated 28.5.2026 and confirm, on an affidavit within two weeks, whether the revised documents submitted vide aforesaid communication meets the requirement of achieving the financial closure specified under the GNA Regulations.

5. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)